

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
 AT HYDERABAD

O.A.No.1154/99

Dt. Of Decision : 10-08-99.

G.Dharma Reddy

.. Applicant.

Vs

1. The Chief Executive,
 Heavy Water Board,
 Department of Atomic Energy,
 Vikram Sarabai Bhavan,
 4th Floor, Anushakti Nagar,
 Mumbai - 400 094.

2. The General Manager,
 Heavy Water Plant,
 Gouthami Nagar,
 Aswapuram - 507 116,
 Khammam District, (A.P)

.. Respondents.

Counsel for the applicant : Mr.V.Jagapathi

Counsel for the respondents : Mr. K.Narahari, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

Heard Mr.V.Jagapathi, learned counsel for the applicant and Mr.K.Narahari, learned counsel for the respondents.

2. The applicant in this OA worked as Wireless Operator in the Indian Air Force from 1977 to 1985. After his discharge from Air Force he joined the respondents organization as Wireless Operator and was given the scale of pay equivalent to Junior Clerk. It is stated that he submitted a representation for fixing him in the scale of Rs.1320-2040/- . He submits that on the basis of the representation a proposal was sent by reference No.HWPW/Inst/88/612 dated

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12-10-1988 (Annexure-I) for granting him the said scale. But by letter No.HWPM/1/WD/Rectt-92/849 dated 12-11-1992 (Annexure-V) the post of Wireless Operator was converted into Technical Grade with effect from 1-9-92 and he states that he was given the next higher scale of Rs.1150-1500/-. The letter dated 12-11-92 does not indicate the scale of pay.

3. Be that as it may, it is stated that the request of the applicant was considered in the meeting held between HWP(M) Management and HWP(M) Employees held on 9-3-99 which is enclosed as Annexure-3. The applicant submits that his case should have been considered by the D.A.E. when he submitted his representation, according to the para-4 of the said minutes.

4. The applicant submitted his representation on 7-4-99 (Annexure-6). That representation was rejected by the impugned order No.HWPM(R)/01/04(A)/99/1661 DATED 5-7-99 (Annexure-7).

5. This OA is filed to set aside the impugned order dated 5-7-99 and for a declaration to treat him as Tradesman-C with all consequential benefits.

6. This OA is covered by the judgement of this Tribunal in OA.1125/99 disposed of on 3-8-99. The directions given in that OA equally holds good in this OA also.

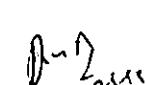
7. The impugned order dated 5-7-99 is set aside and R-1 is directed to take up this case with D.A.E. and to convey the DAEs decision to the applicant expeditiously.

8. The OA is ordered accordingly at the admission stage itself. No costs.


(B.S.JAI PARMESHWAR)
MEMBER(JUDGE)


(R. RANGARAJAN)
MEMBER(ADMN.)

Dated : The 10th August, 1999.
(Dictated in the Open Court)


SPR

1st AND II nd COURT

COPY TO:-

1. HONJ
2. HRRN M (A)
3. HBSJP M (J)
4. D.R. (A)
5. SPARE
6. ADVOCATE
7. STANDING COUNSEL

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD:

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN
THE HON'BLE MR. R. RANGARAJAN:

MEMBER (ADMN)

THE HON'BLE MR. B.S. JAI PARAMESHWAR
MEMBER (JUDL)

26/8/99

ORDER DATE: 10/8/99

MA/RA/CP.NO
IN
O.A. NO. 1154/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

C.P. CLOSED

R.A. CLOSED

O.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

(6 copies)

